

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2022 along with IA No.24/IA/2022

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Date of Hearing : 15.7.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Coastal Gujarat Power Limited (CGPL) and 9 Ors.

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PSPCL
Ms. Poorva Saigal, Advocate, PSPCL
Shri Shubham Arya, Advocate, PSPCL
Shri Ravi Nair, Advocate, PSPCL
Shri Nipun Dave, Advocate, PSPCL
Ms. Reeha Singh, Advocate, PSPCL
Shri Sajan Poovayya, Sr. Advocate, CGPL & Tata Power
Shri Shreshth Sharma, Advocate, CGPL & Tata Power
Ms. Nehul Sharma, Advocate, CGPL & Tata Power
Ms. Raksha, Advocate, CGPL & Tata Power
Shri Rahul Sinha, Advocate, MSEDCL
Shri Sahil Sood, Advocate, MSEDCL
Ms. S Usha, WRLDC
Shri Aditya Prasad Das, WRLDC
Shri Alok Kumar Mishra, WRLDC

Record of Proceedings

Case was called out for virtual hearing.

2. However, due to paucity of time, the matter could not be taken-up for hearing. Accordingly, the matter was adjourned.
3. The Petition and IA shall be listed for hearing along with Petition No. 123/MP/2022 filed by Haryana Discoms in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

